

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BRANCH, NEW DELHI****OA No. 1003/2024**

In the matter of:

Mr. Ashok Kumar &amp; Anr.

Applicant(s)

Vs.

State of U.P.

Respondent

**Index**

<b>Sr. No.</b>	<b>Particular's</b>	<b>Page No.</b>
<b>1.</b>	<b>Report</b> On Mining Activity at Village- Panchayara, Tehsil-Loni, District-Ghaziabad (Uttar Pradesh) in compliance to Hon'ble NGT order dated 04.11.2024 in O.A No. 1003/2024.	
<b>2.</b>	<b>Annexure - I</b> A copy of Hon'ble NGT order dated 04.11.2024 in OA No 1003/2024.	
<b>3.</b>	<b>Annexure - II</b> A copy of letter dated 27.05.2021 issued by State Level Environment Impact Assessment Authority, U.P to Directorate of Environment, U.P.	
<b>4.</b>	<b>Annexure - III</b> A copy of letter dated 29.09.2021 issued by State Level Environment Impact Assessment Authority, U.P to Directorate of Environment, U.P.	
<b>5.</b>	<b>Annexure - IV</b> A copy of Indian Non-Judicial E-Stamp Paper issued by Government of Uttar Pradesh.	
<b>6.</b>	<b>Annexure - V</b> A copy of Consolidated Consent to Operate and Authorisation dated 07.01.2023 issued by UPPCB	
<b>7.</b>	<b>Annexure - VI</b> A copy of letter dated 02.03.2019 issued by Office of District Magistrate, Ghaziabad to District Information Science Officer, Ghaziabad.	
<b>8.</b>	<b>Annexure - VII</b> A copy of letter dated 09.05.2024 issued by Office of District Magistrate, (Mining Section), Ghaziabad to New Panther Security Guard Services, Aligarh.	

**Filed by Adv. Rajkumar  
(On behalf on Central Pollution Control Board)****Place: Delhi****Dated: 04.12.2024**

**REPORT ON MINING ACTIVITY AT VILLAGE- PANCHAYARA,  
TEHSIL-LONI, DISTRICT-GHAZIABAD (UTTAR PRADESH)**

**IN THE MATTER OF HON'BLE NGT (PB)**

Mr. Ashok Kumar & Anr. Vs State of UP

in

(Original Application No. 1003/2024)

**1. Background:**

Hon'ble NGT, Principal Bench, New Delhi vide order 04.11.2024 in the matter of Mr. Ashok Kumar & Anr. Vs State of UP in Original Application No. 1003/2024 directed for constitution of a Joint Committee comprising District Magistrate Ghaziabad, Divisional Forest Officer, Ghaziabad, Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB'), and, Central Pollution Control Board (hereinafter referred to as 'CPCB') and to submit a factual report in the matter.

Relevant para of the Hon'ble NGT order is as below: -

*"3. Looking to the allegation made in the original application, we are prima facie of the view that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Scheduled-I of NGT Act, 2010, but, before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a Joint Committee comprising District Magistrate Ghaziabad; Divisional Forest Officer, Ghaziabad; Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB'); and, Central Pollution Control Board (hereinafter referred to as 'CPCB')*

*4. CPCB shall be nodal agency for coordination and compliance.*

*5. Above committee shall collect relevant information after visiting the site and submit factual report within one month.*

*6. List this matter on 05.12.2024."*

Copy of the referred order of Hon'ble NGT is enclosed at Annexure No 1.

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*SPMC*  
*A*

2. In compliance of said order, following officials were nominated from the concern Department:

- Sh. Saurabh Bhatt, ADM(F&R), Ghaziabad
- Sh. Gaurav Gehlot, Scientist 'C', CPCB, Delhi
- Ms.NimiKuchiya, FRO, Divisional Forest Office, Ghaziabad
- Sh. Anshul Sharma, AEE, UPPCB, RO, Ghaziabad

The joint committee carried out the site visit on 30.11.2024 by. During visit, following officials/persons were also present:

- Sh. SaurabhChaturvedi, Mining Officer, Ghaziabad
- Sh. Arvind Kumar, Scientist 'B', CPCB, Delhi
- Sh. Sanjay Kumar, Dy. RO, Divisional Forest Office, Ghaziabad
- Sh. Praveen Gaud, Representative of the project proponent

**4. General observation during the site visit of leased mining area at Village-Panchayara, Loni, Ghaziabad:**

Observations based on site visit and records issued made available by UP PCB RO Ghaziabad and Mining Department Ghaziabad are as follows:

- Environmental Clearance (herein to be referred as "EC") was granted for **sand / moramining** by State level Environmental Impact Assessment Authority (SEIAA) Uttar Pradesh on **27.05.2021** to Shri Bani Singh, Salasar Complex, 306 Shankar Vihar Colony, Quaarsi, Aligarh – 202001 (M/s New Panther Security Guard Service) vide letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021 for mineable area (**8.512 Ha**) out of total lease area as **12.512 Ha**. The EC was further amended on 29.09.2021 vide letter no. 201/SEAC/5793/2019 dated **29.09.2021**. (The copy of EC and amended EC is annexed as Annexure-2 and 3).
- Lease under Article 35 through e-stamp with Certificate Number IN-UP94105203936034T was registered on 08.10.2021 with M/s. New Panther Security Guard Service (Shri Bani Singh S/o Shri Raghunath Singh) for mining of 1,77,737 cubic meter (per annum) for 05 years at Tehsil-Loni Gram-PanchyaraKhand Number 02 Gata No.303 mi, 313 mi, 290 mi, 301 mi, 303 mi, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mion 8.512 Hectare area. (Annexure-4)
- Consolidated Consent to Operate (CTO) and Authorization under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 was granted by UPPCB on **07.01.2023** for

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*S. P. Singh*  
*Amz*

a period from 14.12.2022 to 30.12.2026. (Copy of Consolidated CTO is annexed as Annexure-5)

- The date of start of mine was 12.11.2021. As per portal of Directorate of Geology and Mining, Uttar Pradesh, the total quantity of mineral excavated from the start of mine is tabulated as below:

Year	Quantity Permitted (m <sup>3</sup> )	Quantity Excavated (m <sup>3</sup> )
Nov 2021-Oct 2022	177736.8	85851
Nov 2022-Oct 2023	177736.8	81750
Nov 2023-Oct 2024	177736.8	142402

- The co-ordinates of mining areas are as below:

Pillars	Latitude (N)	Longitude (E)
A	28°48'1.02" N	77°12'19.63" E
B	28°47'49.56" N	77°12'17.52" E
C	28°47'39.12" N	77°12'19.04" E
A'	28°47'39.35" N	77°12'13.26" E
B'	28°47'48.74" N	77°12'10.86" E
C'	28°48'2.80" N	77°12'13.01" E

- Mining Officer Ghaziabad informed last District Survey Report was prepared in 2017. It was amended on 02.03.2019 which included present lease area (copy of amendment is annexed as Annexure- 6).The draft for District Survey Report(2024) has been issued on 05.07.2024 in public domain and final DSR is under finalization by District Administration.
- Project Proponent informed that the replenishment study report was conducted during 2021-22 & 2022-23,however, the same was not made available to committee member during visit.
- During site visit on 30.11.2024 by joint committee, mining activity was not observed on the site. Project Proponent informed that mining activity was discontinued after 30.06.2024 (due to monsoon period) and not started since 30.06.2024 to till date. Mining Officer Ghaziabad informed that transport permit has not been issued after 30.06.2024.
- A camp office and weigh bridge was observed constructed by project proponent. It was informed by project proponent that all machinery for mining activity are hired through third party and the same is not hired from 30.06.2024 onwards.

*Am*  
*S. P. Singh*  
*[Signature]*

- During site visit by joint committee, winter migratory birds (Common swift or swallows, Sea gulls, Moorhen etc.) were observed (photographs attached).

#### 5. Observation regarding issues raised in the compliant:

##### Issues raised related to mining violations:-

- The mining is being carried out beyond the allotted limit / Being carried out beyond the sanctioned Lease Area / Carrying out mining outside the coordinates / works for more than the allotted time in a day / doing illegal mining work at night by taking out sand up to 100 feet below with the help of lifter boat machine (para 3)
- constructed a two dams (Bandh), (para 5)
- the proponent is mining the sand much deep from the bottom of the river, from approximately 20-30 feet below which is impermissible, with help of the poclain and other heavy machines, (para 7)
- carrying out illegal mining in No. 310-309,(para 10)
- making very deep pits by building a dam.(para 12)

##### Observation:-

- Mining activity was not observed on day of visit of joint committee. Project Proponent informed that mining activity was discontinued after 30.06.2024 (due to monsoon period) and not started since 30.06.2024 to till date. Mining Officer Ghaziabad informed that transport permit has not been issued after 30.06.2024. Excavation mark were not observed on the sand deposit in the mid of the river which also indicated that mining has not been carried out after monsoon.
- Illegal mining by project proponent has been observed earlier by District Authorities, a notice was issued to project proponent by Mining section, ADM Office Ghaziabad on dated 09.05.2024 for illegal mining of 840 cubic meter of ordinary sand out and accordingly fine was imposed on project proponent as per rules.(Annexure-7)

##### Issues raised to Green beltdevelopment: -

- That the proponent was also required to plant 625 trees on both the sides of the haul road, (para 7)

##### Observation:-

- The project proponent informed that the trees were planted in mining lease area which were damaged during flooding in year 2023, however, no plantation was observed by the committee.

*Am*  
*S. P. Singh*  
*[Signature]*

**Issues raised to impact on Adjacent Agricultural Land:-**

- Adjacent agricultural land situated on the banks of Yamuna are being affected and are in the danger of completely becoming an uncultivated land. (para 9)

**Observations: -**

- At present agriculture land near the lease area was not found affected.

**Issues raised to Mine operation: -**

- Breached the limit for the number of vehicle allowed to be deployed at the mining site, 34 vehicles are allowed, (para 4)
- Deploying heavy machineries, the use of poclain machines and other such machines (para 6)
- The proponent has not adopted the practice of regularly sprinkling the water during the transition of the vehicles, (para 8)

**Observations:-**

- Mining activity was not carried out on the day of visit. It was informed by Mining Officer Ghaziabad that transport permit has not been issued after 30.06.2024. Compliance of these points can be enforced during mining operation.

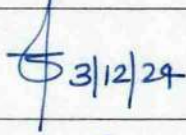

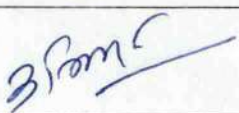

**6. Conclusions / Recommendations:**

1. The mining department should carry out vigil during day as well as night and ensure that no illegal mining takes place in Yamuna river.
2. The EC issued by SEIAA Uttar Pradesh stipulated the method of mining as opencast Semi-Mechanized therefore, heavy machinery and lifter boat should not be allowed near the river.
3. Stringent action should be taken against any persons found carrying out illegal mining, using heavy machinery and lifter boats near the river, and obstructing flow of the river.
4. Compliance of following salient requirements must be ensured by Project and Mining Department before allowing further mining:
  - Installation the boundary pillars as per co-ordinates & Environmental Clearance conditions.
  - Adequate plantation in time bound manner as per Environmental Clearance conditions.

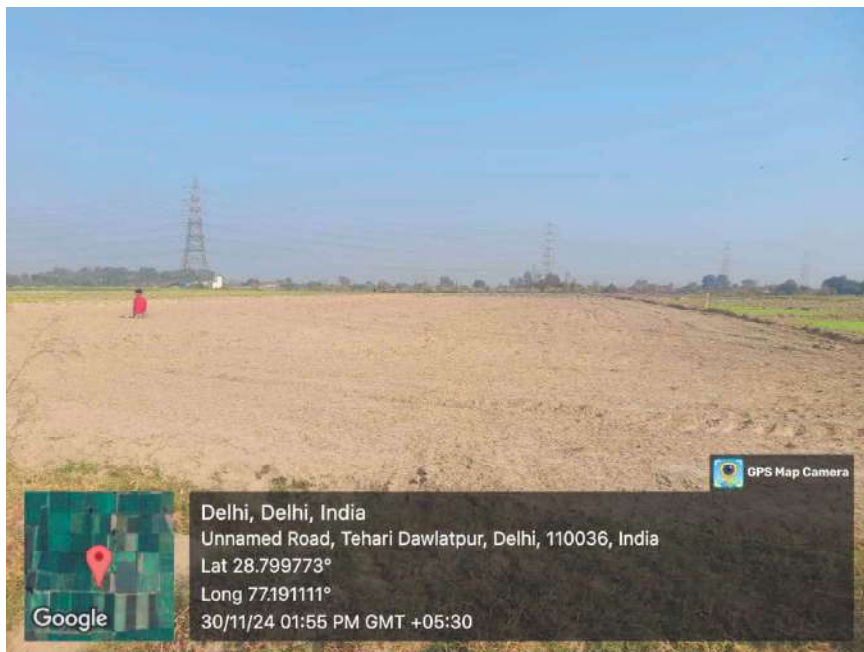
  
  


- Replenishment study of the area about mining deposits as per Environmental Clearance conditions.
  - Hydrogeological study to ascertain the impact on river channel and water table as per Environmental Clearance condition (no 16).
5. Environmental compensation for illegal mining of 840 cubic meter quantity of ordinary sand may belevied as per Approach 2 scale approved by Hon'ble NGT vide order dated 26.02.2021 in the matter of OA No. 360/2015.

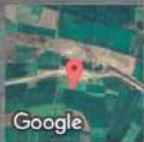
**Joint Committee Members:**

Sh. Saurabh Bhatt, ADM(F&R), Ghaziabad	
Sh. Gaurav Gehlot, Scientist 'C', CPCB, Delhi	
Ms. NimiKuchiya, FRO, Divisional Forest Office, Ghaziabad	
Sh. Anshul Sharma, AEE, UPPCB, RO, Ghaziabad	

Photographs of site visit

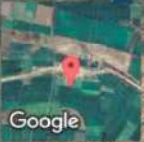






Panchayara, Uttar Pradesh, India  
Panchayara, Uttar Pradesh, India  
Lat 28.797667° Long 77.208718°  
30/11/24 02:15 PM GMT +05:30

GPS Map Camera



Panchayara, Uttar Pradesh, India  
Panchayara, Uttar Pradesh, India  
Lat 28.797658° Long 77.208758°  
30/11/24 02:50 PM GMT +05:30

GPS Map Camera

Item No. 04

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1003/2024

Mr. Ashok Kumar &amp; Anr.

Applicant(s)

Versus

State of UP

Respondent

Date of hearing: 04.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: None

**ORDER**

1. On a letter petition dated 23.12.2023 sent by Ashok Kumar s/o late Sh. Dharam Singh and Karan Singh s/o late Sh. Ved Prakash, present application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as NGT Act, 2010) in exercise of *suo-moto* jurisdiction, in view of law laid down by Supreme Court in **(2022) 13 SCC 401, Municipal Corporation of Greater Mumbai v. Ankita Singha & Ors.**

2. Complainants have alleged that M/s. New Panthar Security Guard Service has got a mining permit/lease for sand mining at Yamuna river-bed i.e Gata No.303 mi, 313 mi, 290 mi, 301 mi, 303 mi, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi situated at Khand No. 02, Village-Panchayat, Tehsil-Loni, Ghaziabad, UP.

Mining activities are being carried out by proponent on a total lease area of 12.512 Ha (mineable area is 8.512 Ha). Mining has been conducted in violation of conditions of Environmental Clearance (hereinafter referred to as '**EC**') granted by State Level Environment Impact Assessment Authority of State of UP (hereinafter referred to as '**SEIAA, UP**') and they have dug out river-bed at the depth upto 100 feet with the help of lifter boat machine. Proponent has constructed two dams (Bandhas) so as to stop flow of water and thereby natural flow of water has been diverted affecting flora and fauna of the river and this is also affecting and damaging agricultural crop standing in the nearby agricultural land due to creation of obstruction in the smooth flow of river water. Proponent is also deploying heavy machinery such as poelain, etc., for mining activities and has also not carried out plantation as required in the EC. Complaint is supported with two videos and certain photographs appended to the complaint.

3. Looking to the allegation made in the original application, we are *prima facie* of the view that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Scheduled-I of NGT Act, 2010, but, before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a Joint Committee comprising District Magistrate Ghaziabad; Divisional Forest Officer, Ghaziabad; Uttar Pradesh Pollution Control Board (hereinafter referred to as '**UPPCB**'); and, Central Pollution Control Board (hereinafter referred to as '**CPCB**')

4. CPCB shall be nodal agency for coordination and compliance.

5. Above committee shall collect relevant information after visiting the site and submit factual report within one month.

6. List this matter on 05.12.2024.

7. A copy of this order be forwarded to Members of the Joint Committee by email for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 04, 2024  
Original Application No. 1003/2024  
JG.

# State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.com

To,

Shri Bani Singh,  
Salasar Complex, 306 Shankar Vihar Colony,  
Kuraishi Aligarh - 202001

Ref. No. 27...../Parya/SEAC/5793/2019Date 27 May, 2021

**Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).**

Dear Sir,

Please refer to your application/letters 26-08-2020, 09-09-2020, 09-12-2020, 25-03-2021, 01-04-2021, 13-04-2021 & 15-04-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-04-2021 and SEIAA in its meeting dated 21-05-2021

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).
- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 500/Parya/SEAC/5793/2019, dated 04/11/2020.
- The public hearing was organized on 01/03/2021. Final EIA report submitted by the project proponent on 19/03/2021.
- Sallient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/55952/2020		
2. File no. allotted by SEIAA, UP	5793		
2. ToR Vide Letter No.	500/Parya/SEAC/5793/2019, Dated: 04.11.2020 by SEIAA, U.P.		
3. Name of Proponent	M/s New Panther Security Guard Service Shri Bani Singh S/o Shri Raghunath Singh		
4. Full correspondence address of proponent and mobile no.	R/o- Salasar Complex, 306, Shankar Vihar Colony, Kuraishi, Aligarh - 202001		
5. Name of Project	"Sand/ Moram Mining"		
6. Name of River	Yamuna River		
7. Project location (Plot/Khasra/Gata No.)	Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi		
8. Name of Minor Mineral	River Bed Material (Sand/Moram)		
9. Schedule (as per EIA notification 2006)	1(a)I		
10. Category of Project	B(1)		
11. Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha		
12. Mineable Area (in Ha.)	8.512 Ha		
13. Project Status	State Govt. has given its consent vide letter no. 993/खनन/ई-निविदासहईनीलामी / 2020, दिनांक- 23/06/2020 for the exploitation of Sand/Morrum for a period of five years.		
14. Zero level mRL	205 mRL		
15. Max. & Min mRL within lease area	Highest: 208 mRL & Lowest: 207 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
		28°47'39.12"N	77°12'19.04"E



	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
	Workable Area		
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
	C	28°47'39.12"N	77°12'19.04"E
	D'	28°47'39.39"N	77°12'14.95"E
	C'	28°47'43.86"N	77°12'15.30"E
	B'	28°47'52.33"N	77°12'18.05"E
	A'	28°48'0.94"N	77°12'18.99"E
	Non- Workable Area		
	A'	28°48'0.94"N	77°12'18.99"E
	B'	28°47'52.33"N	77°12'18.05"E
	C'	28°47'43.86"N	77°12'15.30"E
	D'	28°47'39.39"N	77°12'14.95"E
	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
17. Total Geological Reserves	4,11,544 m <sup>3</sup>		
18. Total Mineable Reserves	1,77,736.8m <sup>3</sup> per annum		
20. Proposed Production/year	2,50,240 m <sup>3</sup>		
21. Sanctioned Period of Mine lease	Five years		
22. Production of mine/day	683.60 m /day		
23. Method of Mining	Opencast semi-mechanized		
24. No. of Working days	260 Days		
25. Working hours/day	8 -10 hours/day		
26. No. Of Workers	59 Manpower		
27. No. of vehicles movement/day	34 Units (Assumed Loading Capacity: 20 m /Unit)		
28. Type of Land	State Government Land		
29. Ultimate Depth of Mining	2.40 m		
30. Nearest metalled road from site	Panchayara – Mavikala Road is 750 m. East		
31. Water Requirement	Source	Purpose	Avg.Demand /Day(in KLD)
	Portable Tanker	Drinking @15 lpcd/worker	59 workers x 15 lpcd = 885 Lit/day
		Land reclamation/plantation @2.5 Lit/Tree	625 Trees x 2.5 l/day = 1562.5 Lit/day
		Dust suppression @1 Lit/Sq.m (twice in a day)	Haul Road Area = (750 m Length x 7 m Width = 4305 m <sup>2</sup> ) x 1 l/Sq.m = 4305 Lit/day x 2 = 8610 Lit/day
Total			11.057 KLD (11.0 KLD)
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021		
33. Any litigation pending against the project or hand in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Ghaziabad. Letter No. 1112, खननलिपिक /2020 दिनांक -07-08-2020		
35. Details of Mining Lease Area in	Sanctioned Lease Area		12.512 Ha



Approved Mining Plan	Workable Area of the lease	8.512 Ha
	Area under, SSMMG 2016	0.2190 Ha
	Area under Safety Zone	1.2449 Ha
	Area under Active Water Channel	2.535 Ha
36. Details of Lease Area in approved DSR	Approved DSR, Ghaziabad : Page No-54, Table No-15, Sr. No-2	
37. Total Cost of Project	Rs. 116.45 Lakhs	
38. Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)	
39. Proposed EMP Cost	Rs. 21.57 Lakhs	
40. Length and breadth of Haul Road	Haulage Road Length 750 m & Haulage Road Width 7 m	
41. No. of Trees to be Planted	625 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 13-04-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 21-05-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,50,240 m<sup>3</sup>/annum is proposed lease area 12.512 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures



- 30
- taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
  19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
  37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.

39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

#### Specific Conditions

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. if the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the



- bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
  44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
  45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
  46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
  47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
  48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
  49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
  51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
  54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
  56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
  57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
  58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
  59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  62. Waste water from potable use be collected and reused for sprinkling.
  63. During the school opening and closing time vehicle movement will be restricted.
  64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.



Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No. .... /Parya/SEIAA/5793/2019 Dated: As above

**Copy for Information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

# State Level Environment Impact Assessment Authority, Uttar Pradesh

**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaup.com

To,

**Shri Bani Singh,**  
Salasar Complex, 306 Shankar Vihar Colony,  
Kuraishi Aligarh - 202001

Ref. No. 201 /Parya/SEAC/5793/2019

Date: 29 September, 2021

**Sub: Amendment in Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service. (Leased Area: 12.512 ha.).**

Dear Sir,

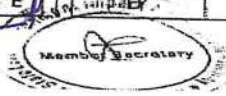
Please refer to your application dated 27-06-2021 and 22-07-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee, UP considered that matter in its meetings held on dated 30-07-2021 and SEIAA considered the project in meeting dated 03-09-2021.

The committee noted that the environmental clearance for the above project was issued by SEIAA, U.P. vide letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021 for the leased area 12.512 ha and production capacity 1,77,736.8 m<sup>3</sup>/annum. The project proponent vide letter dated 10/06/2021 informed that the second value of the geo-coordinates mentioned in EC letter has been changed after reassessment of the site and there is no change in leased area and quantity of the mineral. Therefore, the project proponent applied amendment in EC application on 27/06/2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. Details of proposed amendment in environmental clearance letter dated 27/05/2021:

Pillar coordinates mentioned in EC			Proposed amendment in Pillar coordinates in EC		
Sanction Lease Area Co-ordinate			Sanction Lease Area Co-ordinate		
Pillars	Latitude (N)	Longitude (E)	Pillars	Latitude (N)	Longitude (E)
A	28°48'1.02"N	77°12'19.63"E	A	28°48'1.02"N	77°12'19.63"E
B	28°47'49.56"N	77°12'17.52"E	B	28°47'49.56"N	77°12'17.52"E
C	28°47'39.12"N	77°12'19.04"E	C	28°47'39.12"N	77°12'19.04"E
D	28°47'39.35"N	77°12'13.26"E	D	28°47'39.35"N	77°12'13.26"E
E	28°47'48.74"N	77°12'10.86"E	E	28°47'48.74"N	77°12'10.86"E
F	28°48'2.80"N	77°12'13.01"E	F	28°48'2.80"N	77°12'13.01"E
Workable Area			Workable Area		
A	28°48'1.02"N	77°12'19.63"E	A	28°48'1.02"N	77°12'19.63"E
B	28°47'49.56"N	77°12'17.52"E	B	28°47'49.56"N	77°12'17.52"E
C	28°47'39.12"N	77°12'19.04"E	C	28°47'39.12"N	77°12'19.04"E
D	28°47'39.35"N	77°12'14.95"E	D	28°47'39.31"N	77°12'14.07"E



No. 5045/ST  
1 - OC/SAE  
2 - P.C. Pollution clearance  
2 - S.O.M. Loni

ARB

ADM/E

C'	28°47'43.86"N	77°12'15.30"E	C'	28°47'44.28"N	77°12'13.37"E
B'	28°47'52.33"N	77°12'18.05"E	B'	28°47'51.54"N	77°12'14.35"E
A'	28°48'0.94"N	77°12'18.99"E	A'	28°48'2.62"N	77°12'14.05"E
Non- Workable Area			Non- Workable Area		
A'	28°48'0.94"N	77°12'18.99"E	A'	28°48'2.62"N	77°12'14.05"E
B'	28°47'52.33"N	77°12'18.05"E	B'	28°47'51.54"N	77°12'14.35"E
C'	28°47'43.86"N	77°12'15.30"E	C'	28°47'44.28"N	77°12'13.37"E
D'	28°47'39.39"N	77°12'14.95"E	D'	28°47'39.31"N	77°12'14.07"E
D	28°47'39.35"N	77°12'13.26"E	D	28°47'39.35"N	77°12'13.26"E
E	28°47'48.74"N	77°12'10.86"E	E	28°47'48.74"N	77°12'10.86"E
F	28°48'2.80"N	77°12'13.01"E	F	28°48'2.80"N	77°12'13.01"E

The project proponent requested to amend the environmental clearance letter dated 27/05/2021 as per above project details.

Subsequently, the case was considered in 487th SEIAA meeting held on 03-09-2021 wherein, State Level Environment Impact Assessment Authority (SEIAA) agreed with the recommendation of the SEAC to amend the environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021.

Rest all the contents mentioned in environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021 shall remain the same.


Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
 (Ajay Kumar Sharma)  
 Member Secretary, SEIAA

No..... /Parya/SEIAA/5793/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [rocz.lko-mef@nic.in](mailto:rocz.lko-mef@nic.in))
4. District Magistrate Ghaziabad.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

  
 (Ajay Kumar Sharma)  
 Member Secretary, SEIAA

37

4434  
2021Name: Akanksha Singh  
Designation: Executive  
Signature: Akanksha  
Stock Holding Corporation of India  
4/3, Model Town East, Ghaziabad

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

**Certificate No.** : IN-UP94105203936034T  
**Certificate Issued Date** : 08-Oct-2021 01:02 PM  
**Account Reference** : SHCIL (FI)/ upshcil01/ GHAZIABAD/ UP-GZB  
**Unique Doc. Reference** : SUBIN-UPUPSHCIL0170453235914703T  
**Purchased by** : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING  
**Description of Document** : Article 35 Lease  
**Property Description** : BALU KHANAN PATTa PACHAYARA KHAND-2 GATA NO.303MI  
 313MI 290MI 301MI 303 304MI 297MI 298MI 302MI ETC  
**Consideration Price (Rs.)** :  
**First Party** : DM GHAZIABAD  
**Second Party** : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING  
**Stamp Duty Paid By** : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING  
**Stamp Duty Amount(Rs.)** : 30,33,960  
 (Thirty Lakh Thirty Three Thousand Nine Hundred And Sixty only)



Verified By

 Registrar-Clerk  
Ghaziabad

Locked By

 Sub-Registrar-V  
Ghaziabad

Please write or type below this line.

प्रपत्र एम0एम0-6

खनन पट्टे का आदर्श (मॉडल) प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक: 12-11-2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे)

एक पक्ष

 एम0एम0-6  
गजियाबाद  
जिलाधिकारी  
गजियाबाद

0004271536

## Statutory Alert:

- The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding Corporation of India.
- Any discrepancy in the details of this Certificate and as available on the website / Mobile App renders it invalid.
- In case of any discrepancy please report to the Competent Authority.



39

VISHAL GOEL

Licence No. 460

Acc Code No. UP12900804

Ch. No. 44, Tehsil Compound GZB.



सत्यमेव जयते


## INDIA NON JUDICIAL Government of Uttar Pradesh

e-Stamp

**Certificate No.** : IN-UP36553952180648T  
**Certificate Issued Date** : 17-Nov-2021 05:25 PM  
**Account Reference** : NEWIMPACC (SV)/ up14000804/ GHAZIABAD SADAR/ UP-GZB  
**Unique Doc. Reference** : SUBIN-UPUP1400080462924786178031T  
**Purchased by** : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING  
**Description of Document** : Article 35 Lease  
**Property Description** : BALU KHANAN PATT A PACHAYARA KHAND-2 GATA NO.303MI 313MI 290MI 301MI 303 304MI 297MI 298MI 302MI ETC  
**Consideration Price (Rs.)** :  
**First Party** : DM GHAZIABAD  
**Second Party** : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING  
**Stamp Duty Paid By** : NEW PENTHER SICURITY GAURD SERVICES PROP BANI SING  
**Stamp Duty Amount(Rs.)** : 16,500  
 (Sixteen Thousand Five Hundred only)



Verified By  
  
 Registrar  
 Ghaziabad

Locked By  
  
 Sub Registrar-V  
 Ghaziabad

-----Please write or type below this line-----

01/11/21

जिला खनन अधिकारी  
 एवं कार्यालय, गाजियाबाद।

QT 0004279786

#### Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding
- 2 Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 3 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.

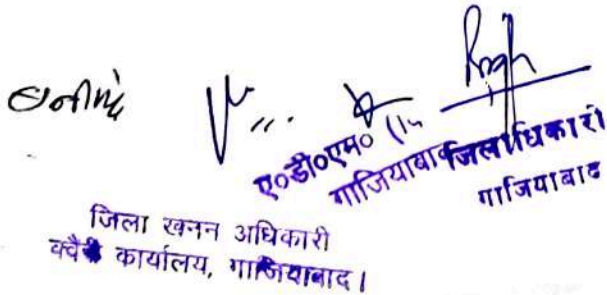
(2)

और न्यू पेन्थर सिव्योरिटी गार्ड सर्विस प्रो० श्री बनी सिंह पता-सालासर काम्पलैक्स, 306, शंकर विहार कालोनी, कुरैशी, अलीगढ़-202001 (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली में यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायाद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे)

### दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में 177737 घनमीटर (प्रतिवर्ष) बालू के लिये पट्टेदार द्वारा ₹0-233.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु ₹0-4,14,12,721.00 तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 5 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि तहसील लोनी ग्राम-पचायरा खण्ड संख्या-02 गाटा 303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि०, 314मि० के कुल रकबा-8.512 हे० के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास ₹0-1,03,53,180-00 की धनराशि जमा कर दी है।

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। यमुना नदी में उपलब्ध बालू, जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।


  
 ए०डी०एम० (14)
   
 गाजियाबाद जिलाधिकारी
   
 गाजियाबाद
   
 जिला खनन अधिकारी
   
 कदम कार्यालय, गाजियाबाद।

आवेदन सं०: 202100739133744

## पट्टा अनुबंध विलेख

बही सं०: 1

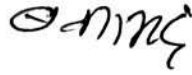
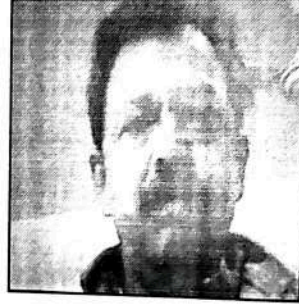
रजिस्ट्रेशन सं०: 4434

वर्ष: 2021

प्रतिफल- 50565760 स्टाम्प शुल्क- 3249460 बाजारी मूल्य - 162050465 पंजीकरण शुल्क - 1620600 प्रतिलिपिकरण शुल्क - 80 योग : 1620680

श्री न्यू पेन्थर सिक्योरिटी गार्ड सर्विस द्वारा  
बनी सिंह अधिकृत पदाधिकारी/ प्रतिनिधि,  
पुत्र श्री रघुनाथ सिंह  
व्यवसाय : अन्य

निवासी: सालासर कॉम्प्लेक्स 306 शंकर विहार कालोनी कुरेशी अलीगढ़

श्री, न्यू पेन्थर सिक्योरिटी गार्ड सर्विस द्वारा  
ने यह लेखपत्र इस कार्यालय में दिनांक  
17/11/2021 एवं 06:09:36 PM बजे  
निबंधन हेतु पेश किया।

बनी सिंह अधिकृत  
पदाधिकारी/ प्रतिनिधि



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

नवीन राय,  
उप निबंधक : सदर पंचम  
गाजियाबाद  
17/11/2021

विश्वास वर्मा,  
निबंधक लिपिक



दिनांक 12-11-2021 से दिनांक 11-11-2026 तक 05 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग 3 में अभिव्यक्ति है।

### उपर अभिदिष्ट अनुसूची

#### भाग-1

#### इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-गाजियाबाद, तहसील-लोनी के अन्तर्गत स्थान ग्राम-पचायरा खण्ड संख्या-02 स्थित गाटा सं० 290मि०, 297मि०, 298मि०, 301मि०, 303मि०, 304मि०, 311मि०, 312मि०, 313मि०, 314मि० कुल रकबा-8.512 हे० जो इसके साथ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रंजित (Colour) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित हैं:-

खण्ड संख्या-02	1. क्षेत्र के पूरब में	- गाटा सं० 310 व 290, 301, 304, 311, 314 का शेष भाग,
	2. क्षेत्र के पश्चिम	- गाटा सं० 297, 298 व 290, 301, 304 एवं 312 का शेष भाग
	3. क्षेत्र के उत्तर में	- गाटा सं० 250
	4. क्षेत्र में दक्षिण में	- 313 व 314 का शेष भाग

पर्यावरण स्वच्छता प्रमाण पत्र के अनुसार :-

बिन्दु	अक्षान्तर	देशान्तर
A	N -- 28 <sup>0</sup> 48' 01.02"	E -- 77 <sup>0</sup> 12' 19.63"
B	N -- 28 <sup>0</sup> 47' 49.56"	E -- 77 <sup>0</sup> 12' 17.52"
C	N -- 28 <sup>0</sup> 47' 39.12"	E -- 77 <sup>0</sup> 12' 19.04"
D'	N -- 28 <sup>0</sup> 47' 39.31"	E -- 77 <sup>0</sup> 12' 14.07"
C'	N -- 28 <sup>0</sup> 47' 44.28"	E -- 77 <sup>0</sup> 12' 13.37"
B'	N -- 28 <sup>0</sup> 47' 51.54"	E -- 77 <sup>0</sup> 12' 14.35"
A'	N -- 28 <sup>0</sup> 48' 02.62"	E -- 77 <sup>0</sup> 12' 14.05"

सीमाबन्धन रिपोर्ट के अनुसार :-

बिन्दु	अक्षान्तर	देशान्तर
A	N -- 28 <sup>0</sup> 48' 01.02"	E -- 77 <sup>0</sup> 12' 19.63"
B	N -- 28 <sup>0</sup> 47' 49.56"	E -- 77 <sup>0</sup> 12' 17.52"
C	N -- 28 <sup>0</sup> 47' 39.12"	E -- 77 <sup>0</sup> 12' 19.04"
D'	N -- 28 <sup>0</sup> 47' 39.31"	E -- 77 <sup>0</sup> 12' 14.07"
C'	N -- 28 <sup>0</sup> 47' 44.28"	E -- 77 <sup>0</sup> 12' 13.37"
B'	N -- 28 <sup>0</sup> 47' 51.54"	E -- 77 <sup>0</sup> 12' 14.35"
A'	N -- 28 <sup>0</sup> 48' 02.62"	E -- 77 <sup>0</sup> 12' 14.05"

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

AMZ

V. S. Singh  
 ए०डी०एम० वि०/१६७  
 गाजियाबाद जिलाधिकारी  
 गाजियाबाद

जिला खनन अधिकारी  
 क्वैट कार्यालय, गाजियाबाद।

बही सं०: 1

रजिस्ट्रेशन सं०: 4434

वर्ष: 2021

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

श्री जिला खनन अधिकारी/जिलाधिकारी के द्वारा कमल कश्यप, पुत्र श्री स्व रामेन्द्र कश्यप  
निवासी: 59-ए गली नं०-08 कौशलपुरी गोमती नगर लखनऊ  
व्यवसाय: नौकरी  
पट्टा गृहीता: 1



श्री न्यू पेन्थर सिक्योरिटी गार्ड सर्विस के द्वारा बनी सिंह, पुत्र श्री रघुनाथ सिंह  
निवासी: सालासर कॉम्पलेक्स 306 शंकर विहार कालोनी कुरैशी अलीगढ  
व्यवसाय: अन्य



ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता : 1

श्री शाहिद त्यागी, पुत्र श्री दीन मौहम्मद त्यागी  
निवासी: पावी सादकपुर लोनी देहात गाजियाबाद।  
व्यवसाय: अन्य  
पहचानकर्ता : 2



श्री राजेश, पुत्र श्री लक्ष्मी नारायण  
निवासी: 72 अपर कोट मेन मार्किट लोनी देहात गाजियाबाद।  
व्यवसाय: अन्य



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

नवीन राय,  
उप निबंधक : सदर पंचम  
गाजियाबाद

ने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए हैं।  
टिप्पणी :

विश्वास वर्मा,  
निबंधक लिपिक

(4)

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

1. स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी बालू के सम्बन्ध में नियमावली के चतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार निम्नानुसार स्वामित्व का भुगतान करेगा।

उ0प्र0 उपखनिज (परिहार) (सैतालिसवां संशोधन) नियमावली, 2019 के पंचम अनुसूची के अनुसार देय धनराशियों के जमा करने का विवरण :-

क्र0सं0	पट्टा वर्ष	मद	देय धनराशि (रु० में)	देय तिथि
1.	प्रथम वर्ष	01 नवम्बर किश्त (20%)	82,82,545.00	अग्रिम जमा
2.	"	01 दिसम्बर किश्त (10%)	41,41,272.00	अग्रिम जमा
3.	"	01 जनवरी किश्त (10%)	34,60,667.00	अग्रिम जमा
			6,80,605.00	01.01.2022 (अवशेष किश्त)
4	"	01 फरवरी किश्त (10%)	41,41,272.00	01.02.2022
5	"	01 मार्च किश्त (10%)	41,41,272.00	01.03.2022
6	"	01 अप्रैल किश्त (10%)	41,41,272.00	01.04.2022
7	"	01 मई किश्त (10%)	41,41,272.00	01.05.2022
8	"	01 जून किश्त (10%)	41,41,272.00	01.06.2022
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9.	"	01 अक्टूबर किश्त (10%)	41,41,272.00	01.10.2022
प्रतिभूति छोड़कर प्रथम वर्ष में देय धनराशियों का योग			4,14,12,721.00	
1	द्वितीय वर्ष	01 नवम्बर किश्त (20%)	91,10,801.00	01.11.2022
2	"	01 दिसम्बर किश्त (10%)	45,55,399.00	01.12.2022
3	"	01 जनवरी किश्त (10%)	45,55,399.00	01.01.2023
4	"	01 फरवरी किश्त (10%)	45,55,399.00	01.02.2023
5	"	01 मार्च किश्त (10%)	45,55,399.00	01.03.2023
6	"	01 अप्रैल किश्त (10%)	45,55,399.00	01.04.2023
7	"	01 मई किश्त (10%)	45,55,399.00	01.05.2023
8	"	01 जून किश्त (10%)	45,55,399.00	01.06.2023
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	"	01 अक्टूबर किश्त (10%)	45,55,399.00	01.10.2023
द्वितीय वर्ष में देय धनराशियों का योग			4,55,53,993.00	
1	तृतीय वर्ष	01 नवम्बर किश्त (20%)	1,00,21,881.00	01.11.2023
2	"	01 दिसम्बर किश्त (10%)	50,10,939.00	01.12.2023
3	"	01 जनवरी किश्त (10%)	50,10,939.00	01.01.2024
4	"	01 फरवरी किश्त (10%)	50,10,939.00	01.02.2024
5	"	01 मार्च किश्त (10%)	50,10,939.00	01.03.2024
6	"	01 अप्रैल किश्त (10%)	50,10,939.00	01.04.2024
7	"	01 मई किश्त (10%)	50,10,939.00	01.05.2024
8	"	01 जून किश्त (10%)	50,10,939.00	01.06.2024
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	"	01 अक्टूबर किश्त (10%)	50,10,939.00	01.10.2024
तृतीय वर्ष में देय धनराशियों का योग			5,01,09,393.00	
1	चतुर्थ वर्ष	01 नवम्बर किश्त (20%)	1,10,24,069.00	01.11.2024
2	"	01 दिसम्बर किश्त (10%)	55,12,033.00	01.12.2024

अधिकारी

ए०डी०एम० (वि० सहायक) राज्याधिकारी  
गाजियाबाद गाजियाबाद

जिला खनन अधिकारी  
क्षेत्र कार्यालय, गाजियाबाद।

3	..	01 जनवरी किश्त (10%)	55,12,033.00	01.01.2025
4	..	01 फरवरी किश्त (10%)	55,12,033.00	01.02.2025
5	..	01 मार्च किश्त (10%)	55,12,033.00	01.03.2025
6	..	01 अप्रैल किश्त (10%)	55,12,033.00	01.04.2025
7	..	01 मई किश्त (10%)	55,12,033.00	01.05.2025
8	..	01 जून किश्त (10%)	55,12,033.00	01.06.2025
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	..	01 अक्टूबर किश्त (10%)	55,12,033.00	01.10.2025
चतुर्थ वर्ष में देय धनराशियों का योग			5,51,20,333.00	
1	पंचम वर्ष	01 नवम्बर किश्त (20%)	1,21,26,471.00	01.11.2025
2	..	01 दिसम्बर किश्त (10%)	60,63,237.00	01.12.2025
3	..	01 जनवरी किश्त (10%)	60,63,237.00	01.01.2026
4	..	01 फरवरी किश्त (10%)	60,63,237.00	01.02.2026
5	..	01 मार्च किश्त (10%)	60,63,237.00	01.03.2026
6	..	01 अप्रैल किश्त (10%)	60,63,237.00	01.04.2026
7	..	01 मई किश्त (10%)	60,63,237.00	01.05.2026
8	..	01 जून किश्त (10%)	60,63,237.00	01.06.2026
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	..	01 अक्टूबर किश्त (10%)	60,63,237.00	01.10.2026
पंचम वर्ष में देय धनराशियों का योग			6,06,32,367.00	
प्रतिभूति छोड़कर पाँच वर्षों में देय धनराशियों का योग			25,28,28,807.00	

- स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।
- स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

## भाग-3

## सामान्य उपबन्ध

- नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

ॐ श्री गणेशाय नमः

१५  
 ए०डी०एम० (वि०/संजि०/अधिकारी)  
 गाजियाबाद गाजियाबाद

जिला खनन अधिकारी  
 क्षेत्र कार्यालय, गाजियाबाद।

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेंगे:-  
पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।
3. पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।
4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

### अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के दिनांक से पट्टाधारक तत्काल खनन संकियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संकियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।

अनादि

ए०डी०एम० (वि०/रा०)  
गाजियाबाद  
जिलाधिकारी  
गाजियाबाद

जिला खनन अधिकारी  
व्यक्ति कार्यालय, गाजियाबाद।

2. पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार PTZ सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त PTZ सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
3. पट्टेदार प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
4. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2019 के अनुपालन में पट्टाधारक खदान के निवासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेंटर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त साफ्टवेयर में इन्टीग्रेट किया जायेगा। इन्टीग्रेटस में स्थित तौल मशीन में निम्न Features का होना आवश्यक है :-
- (1) The Weight bridge devices should use the MQTT protocol to transit data.
  - (2) The Weight bridge devices should transit data over the internal to LOT inprasehase in cloud.
5. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
6. पट्टेदार द्वारा सुरक्षा मानकों के अनुसार खनन संक्रिया किया जायेगा।
7. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
8. नदी की जल धारा से सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
9. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
10. यदि पट्टेदार द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण-पत्र खनन योजना, लेटर आफ इंटेंट आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वार पट्टा समाप्त किया जा सकता है।

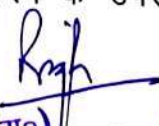
05/11/21

ए0डी0एम0 (वि0/रा0), जिलाधिकारी  
गाजियाबाद

जिला खनन अधिकारी  
क्वैट कार्यालय, गाजियाबाद।

11. खनन/परिवहन में जन धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
12. उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम 67 के अधीन भूमि को स्वामियों को बाकि प्रतिकर पाने का अधिकार होगा जो भूस्वामियों एवं पट्टेधारक के मध्य तय हो।
13. मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
14. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
15. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
16. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी०सी०एस० व जिला खनिज फाउण्डेशन (डी०एम०एफ०) नियमानुसार जमा किया जायेगा।
17. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
18. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
19. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
20. पट्टेदार नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम०एम०-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू० 2,000.00 की शास्ति का भागीदार होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
21. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
22. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।

एन.डी.

  
 ए०डी०एम० (वि०/रा०)  
 गाजियाबाद जिलाधिकारी  
 गाजियाबाद

जिला खनन अधिकारी  
 क्षेत्रीय कार्यालय, गाजियाबाद।

23. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
24. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
25. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, गाजियाबाद में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय में राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
26. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
27. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
28. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
29. स्वीकृत खनन पट्टा क्षेत्र के भीतर निजी भूमि होने की दशा में पट्टाधारक भूमि के स्वामी को नियम-67 के प्राविधानों के अनुसार प्रतिकर का भुगतान करेगा।
30. उ०प्र० उपखनिज (परिहार) नियमावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
31. स्थानीय स्थिति तथा परिवेश को ध्यान रखते हुये अन्य शर्तें जो जिलाधिकारी द्वारा उचित समझी जायेगी पट्टेदार को मान्य होगा।
32. सिंचाई विभाग के पत्र सं० 2899/है०व०ख० दिनांक 21.08.2017 एवं संशोधित अनापत्ति पत्र सं० 1804/है०व०ख० दिनांक 24.08.2020 में इंगित शर्तों के पालन हेतु पट्टेधारक बाध्य होगा।
33. वन विभाग के पत्र सं० 636/147 दिनांक 28.08.2017 में इंगित शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।
34. मा० सर्वोच्च न्यायालय के आदेश दिनांक 13.01.2020 के अनुपालन में खनन स्थल पर Anti-Smog Gun लगाया जाना अनिवार्य होगा।
35. कोविड-19 के सम्बंध में भारत सरकार व शासन द्वारा दिये गये दिशा निर्देश, शर्तों एवं मापदण्डों को अनिवार्य रूप से पालन करना होगा।

अ-मि/म

म...

ए०डी०एम० (वि०/रा०)  
गाजियाबाद

जिलाधिकारी  
गाजियाबाद

जिला खनन अधिकारी  
क्वैरी कार्यालय, गाजियाबाद।

स्टाम्प शुल्क :-

पाँच वर्षों में देय कुल पट्टा धनराशि रू0 25,28,28,807.00 (प्रथम वर्ष में देय कुल पट्टा धनराशि रू0 4,14,12,721.00 + द्वितीय वर्ष में देय कुल पट्टा धनराशि रू0 4,55,53,993.00 + तृतीय वर्ष में देय कुल पट्टा धनराशि रू0 5,01,09,393.00 + चतुर्थ वर्ष में देय कुल पट्टा धनराशि रू0 5,51,20,333.00 + पंचम वर्ष में देय कुल पट्टा धनराशि रू0 6,06,32,367.00) के मद में जमा

धनराशि पर देय स्टाम्प शुल्क की कुल धनराशि रू0-30,33,960.00 जरिये कुल ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP94105203936034T दिनांक-08.10.2021 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इसके साक्ष्य के रूप में उपस्थापन पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. SHAHID TIWARI S/o Deen Mohd Tyagi
2. HNO-00 Patti Sadakpur Loni Dehat  
GZB UP 201102

जिलाधिकारी,  
गाजियाबाद।

की उपस्थिति में जिलाधिकारी, गाजियाबाद द्वारा हस्ताक्षरित:-

1. राजेश S/o श्री लक्ष्मी नारायण
2. 72 ऊपर मोट लोनी (गाँव बाईं) (P)

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

ए.डी.एम. (वि/रा०)  
गाजियाबाद

जिला खनन अधिकारी  
दफ्तरी कार्यालय, गाजियाबाद।

जिलाधिकारी,  
गाजियाबाद।



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172245/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 07/01/2023

To,

M/s

**NEW PANTHER SECURITY GUARD SERVICE**

gata

303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,  
312mi,313mi,314mi,GHAZIABAD,201102

Application Id-  
18964632

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **NEW PANTHER SECURITY GUARD SERVICE** located at **gata 303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,312mi,313mi,314mi,GHAZIABAD,201102**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NEW PANTHER SECURITY GUARD SERVICE** granted for the period from **14/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining - 2,50,240 Cubic Meter/Annum	00	Metric Tonnes/Day
2	(Total Lease Area12.512 Hectare,	00	Metric Tonnes/Day
3	Total Mining Area- 8.512 Hectare)	00	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

## Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as

amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

3.The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.

4.The Unit should be operated in such a way so that there is no adverse impact on public and environment.

5.The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.

6. Unit shall comply with CAQM direction passed time to time.

7.Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP. 8.Unit shall comply with the Environmental Clearance dated 10.09.2020 issued to the PP.

9.Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.

10.The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

11.The unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

12.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

13.The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

14.The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.

15.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

16.The unit should ensure the operation of the air pollution control system such as water sprinklers etc in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

17.The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

18.The unit should be operated in such a way so that there is no adverse impact on public and environment.

19.MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

20.The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

21.Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.

22.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.

23.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.

## 55

24. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

25. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

26. Unit shall submit latest stack/ambient air monitoring report from NABL approved laboratory within one month.

27. Unit shall comply with Environment clearance/permissions obtained for mining from competent authority.

28. Unit shall comply Environmental Clearance from State Level Environmental Impact Assessment Authority, U.P. vide letter no. 201/Parya/SEAC/5793/2019 dated 29.09.2021 and letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021.

**CEO  
C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

**CEO  
C-1.**

56

## कार्यालय जिलाधिकारी गाजियाबाद

पत्र सं० २०११/ख०अनु०/डी०एस०आर/१९

दिनांक: २/३/२०१९

136


जिला सूचना विज्ञान अधिकारी,  
गाजियाबाद।

विषय:- पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15.01.2016 के अनुपालन में जनपद गाजियाबाद का सर्वेक्षण रिपोर्ट जनपद के वेबसाइट पर रखे जाने के सम्बंध में।

इस कार्यालय के पत्रांक 781/डीईआईआईए/डीएसआर/2017 दिनांक 22.11.2017 द्वारा जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, गाजियाबाद द्वारा दिनांक 20.11.2017 को जिला सर्वेक्षण रिपोर्ट की अंतिम स्वीकृति प्रदान की गयी है। जिला सर्वेक्षण रिपोर्ट के पृष्ठ सं० 54 पर अंकित तहसील लोनी स्थित यमुना नदी पचायरा खण्ड-2 क्षेत्र में आंशिक संशोधन के उपरान्त पचायरा खण्ड-2 का विवरण निम्नवत् होगा :-

क्रम सं०	तहसील	नदी	ग्राम	गाटा सं०	रकबा	मात्रा
2	लोनी	यमुना नदी	पचायरा खण्ड-2	303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि०, 314मि०	12.500 हे०	250240 घ०मी०

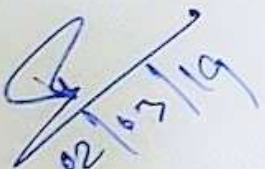
अतः उपरोक्त संशोधन जिला सर्वेक्षण रिपोर्ट में जिले के वेबसाइट पर अपलोड करने का कष्ट करें।


  
जिलाधिकारी  
गाजियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को सादर सूचनाथ प्रेषित।
2. खान अधिकारी, गाजियाबाद को इस आशय से निर्देशित कि उक्त संशोधन हेतु जिला सूचना विज्ञान अधिकारी से सम्पर्क कर जिले की वेबसाइट पर अपलोड कराना सुनिश्चित करें।

  
02/03/19

  
जिलाधिकारी  
गाजियाबाद।

## नोटिस

संख्या: 1824 / ख0लि0-अवैध खनन / 2024-25

दिनांक: 09 / 05 / 2024

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस  
(पट्टाधारक ग्राम पचायरा खण्ड-2)  
प्रो श्री बनी सिंह निवासी- सालासर काम्पलैक्स,  
306, शंकर विहार कालोनी कुरैशी  
अलीगढ़ ।

विषय:- बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड-2 में लगभग 840 घ0मी0 साधारण बालू का अवैध खनन किये जाने के सम्बंध में।

अवगत कराना है कि खान अधिकारी, गाजियाबाद की जांच आख्या दिनांक 03.05.2024 द्वारा अवगत कराया गया है कि आपके पक्ष में स्वीकृत बालू खनन पट्टा ग्राम पचायरा खण्ड-2 का दिनांक 03.05.2024 को औचक निरीक्षण किया गया। निरीक्षण के दौरान देखा गया कि आपके द्वारा अपने स्वीकृत क्षेत्र से बाहर जाकर उत्तर पश्चिम दिशा में 840 घ0मी0 साधारण बालू का अवैध खनन किया गया है, जिस पर देय रायल्टी रू0 54,600/- खनिमुख मूल्य रू0 2,73,000/- कुल धनराशी रू0 3,27,600/- एवं शमन शुल्क रू0 5,00,000/- देय होता है।

आपका यह कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 3 तथा खान एवं खनिज (विकास एवं विनिमय) अधिनियम 1957 की धारा 4 का उल्लंघन है एवं उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 58 तथा खान एवं खनिज (विकास एवं विनिमय) अधिनियम 1957 की धारा 21(5) के अन्तर्गत दण्डनीय अपराध है। उक्त अपराध एवं निकाले गये खनिज पर अर्थदण्ड तथा रायल्टी सहित खनिज मूल्य वसूले जाने का प्रावधान है।

यह भी अवगत कराना है कि पूर्व में आपके विरुद्ध निर्गत Weighment Without e MM-11 के 284 ई-नोटिस की कुल आंकलित धनराशि रू0 81,67,653/- में आप द्वारा रू0 40,00,000/- जमा कराया गया था, जिसमें शेष धनराशि रू0 41,67,653/- को जमा कराये जाने हेतु आप द्वारा 15 दिवस का समय प्रदान किये जाने का अनुरोध किया था। आप द्वारा तत्दिनांक तक भी उक्त शेष धनराशि जमा नहीं करायी गयी है

अतः आपको निर्देशित किया जाता है कि आप द्वारा किये गये 840 घ0मी0 साधारण बालू के अवैध खनन पर देय रायल्टी रू0 54,600/- खनिमुख मूल्य रू0 2,73,000/- कुल धनराशी रू0 3,27,600/- एवं शमन शुल्क रू0 5,00,000/- एवं ई-नोटिस की शेष धनराशि रू0 41,67,653/-को 15 दिन के अन्दर जमा कराना सुनिश्चित करें, अन्यथा की स्थिति में उक्त धनराशि को नियमानुसार भू-राजस्व के रूप में वसूला जायेगा।

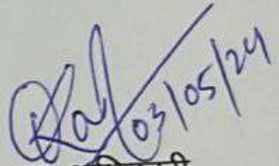
अपरजिलाधिकारी (वि0/रा0)  
गाजियाबाद।

आज दिनांक 03.05.2024 को बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड-2, गाटा सं० 303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि०, 314मि० रकबा 8.512 है०, जो दिनांक 12.11.2021 से 11.11.2026 तक मै० न्यू पेन्थर सिक्योरिटी गार्ड सर्विस प्रो० श्री बनी सिंह के पक्ष में स्वीकृत है, का औचक निरीक्षण किया गया।

जांच के समय पट्टाधारक के पक्ष में स्वीकृत क्षेत्र के बाहर उत्तर पश्चिम दिशा में एक पिट देखा गया, जिसकी चौड़ाई 28 मीटर x लम्बाई 30 मीटर x गहराई 1.00 मीटर थी। उक्त से स्पष्ट है कि पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर जाकर लगभग 840 घ०मी० साधारण बालू का अवैध खनन किया गया है, जो उ०प्र० उपखनिज (परिहार) नियमावली 2021 के नियम 3 तथा खान एवं खनिज (विकास एवं विनियम) अधिनियम 1957 की धारा 4 का उल्लंघन है एवं उ०प्र० उपखनिज (परिहार) नियमावली 2021 के नियम 58 तथा खान एवं खनिज (विकास एवं विनियम) अधिनियम 1957 की धारा 21 के अन्तर्गत दण्डनीय अपराध है।

अतः पट्टाधारक द्वारा किये गये लगभग 840 घ०मी० साधारण बालू की रायल्टी, खनिज मूल्य एवं नियमानुसार अर्थदण्ड अधिरोपित किये जाने की संस्तुति सहित उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।

संलग्नक:- जांच के समय लिये गये फोटोग्राफ्स।

  
खान अधिकारी  
गाजियाबाद।

कार्यालय जिलाधिकारी गाजियाबाद  
खनन अनुभाग

पत्र संख्या:- 0/ /ख0अनु0-गाजि0/2024

दिनांक: 05/11/2024

क्षेत्रीय अधिकारी,  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
गाजियाबाद।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 254/2024, आई0ए0 संख्या 348/2024 ओ0ए0 संख्या 724/224 बिट्टू बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्र सं0 1499/एन0जी0टी0-201/2024 दिनांक 20.09.2024 का संदर्भ ग्रहण करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 724/224 बिट्टू बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में विचाराधीन है। याचिकाकर्ता द्वारा प्रश्नगत वाद में अवैध रूप से खनन कार्य किये जाने के सम्बंध में अतिरिक्त दस्तावेज/आपत्तियां हेतु आई0ए0 संख्या 348/2024 दाखिल की गयी है। उक्त संदर्भित आई0ए0 संख्या 348/2024 में उल्लिखित आपत्तियों के सम्बंध में साक्ष्य सहित विवरण उपलब्ध कराये जाने की अपेक्षा की गयी है।

इस सम्बंध में अवगत कराना है कि अधोहस्ताक्षरी द्वारा दिनांक 17.10.2024 को बालू खनन पट्टा क्षेत्रों का औचक स्थलीय निरीक्षण किया गया। बालू खनन पट्टा क्षेत्र में वर्षा ऋतु काल (01 जुलाई से 30 सितम्बर तक) खनन कार्य बंद रहा है। वर्तमान में निरीक्षण के दौरान भी बालू खनन पट्टा क्षेत्रों के अधिकांश भाग के जलमग्न होने के कारण खनन कार्य बंद पाया गया। वर्षा ऋतु काल से पूर्व जनपद गाजियाबाद में मात्र 01 बालू खनन पट्टा पचायरा खण्ड-2 संचालित रहा है। विभागीय पोर्टल [upmines.upsdc.gov.in](http://upmines.upsdc.gov.in) द्वारा प्राप्त विवरण के अनुसार पट्टाधारक द्वारा माह जून, 2024 में कुल 2724 ई-एम0एम0-11 निर्गत किये गये है, जिसमें 34973 घ0मी0 साधारण बालू की निकासी की गयी है। स्थलीय निरीक्षण आख्या दिनांक 17.10.2024 की छायाप्रति मय फोटोग्राफस इस पत्र के साथ संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक :- यथोपरि।

खान अधिकारी, 05/11/24  
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

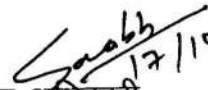
खान अधिकारी,  
गाजियाबाद।

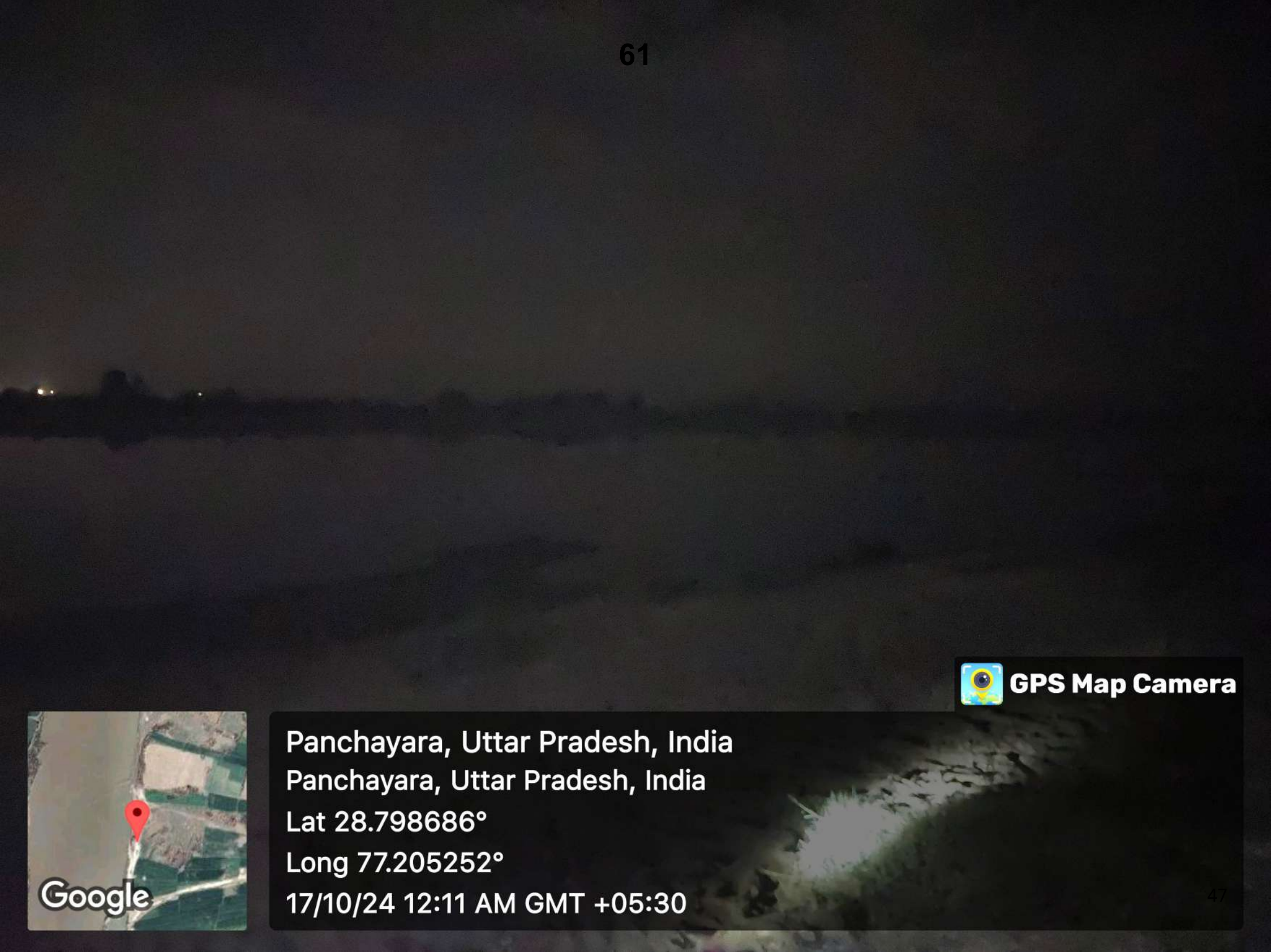
स्थलीय जांच आख्या

तहसील लोनी क्षेत्र में स्वीकृत बालू खनन पट्टा क्षेत्रों ग्राम पचायरा खण्ड-1 व खण्ड-2 का दिनांक 17.10.2024 को रात्रि में लगभग 12.00 बजे औचक निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है :-

निरीक्षण के दौरान ग्राम पचायरा खण्ड-1 में पर्यावरण स्वच्छता प्रमाण पत्र की अवधि समाप्त होने के कारण खनन कार्य बंद पाया गया। बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड-2 का अधिकांश खनन क्षेत्र जलमग्न होने के कारण मौके पर खनन कार्य पूर्णतः बंद पाया गया। मौके पर कोई मशीन नहीं पायी गयी। मौके पर लिये गये फोटो ग्राफस संलग्न है।

उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।

  
17/10/24  
खान अधिकारी  
ग्राजियाबाद।



**GPS Map Camera**



**Panchayara, Uttar Pradesh, India**

**Panchayara, Uttar Pradesh, India**

**Lat 28.798686°**

**Long 77.205252°**

**17/10/24 12:11 AM GMT +05:30**







**GPS Map Camera**



Panchayara, Uttar Pradesh, India

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Lat 28.798686°

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